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MCRC-10589-2025

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI ON THE 19th OF MARCH, 2025

MISC. CRIMINAL CASE No. 10589 of 2025

DHARMENDRA @ SONU LODHI Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Rajendra Singh Yadav - learned counsel for the applicant.

Shri Anurag Sharma - learned Public Prosecutor for the respondent/State.

Shri Rahul - learned counsel for the respondent/complainant.

ORDER

This is the first application filed by the applicant under Section 439 of Cr.P.C./483 of the BNSS for grant of bail relating to Crime No.103/2025 registered at Police Station Civil Line, District Vidisha (M.P.) for the offence under Sections 296, 115(2), 118, 109, 351(3), 3(5), 118 of BNS.

- 2. The allegation against the applicant is that he along with co-accused persons committed *marpee*t with the complainant by means of *danda* and *farsa*.
- 3. Learned counsel for the applicants submits that the applicants are innocent and have been falsely implicated in this case. He is in custody since 14.2.2025. It is further submitted that as per prosecution case, present applicant caused injury to the complainant by means of danda which has been seized from his possession but no blood stains found on *danda*. It is further submitted that co-accused- Abhishek caused injury to the complainant with intention to kill by means of *farsa*. The case is triable by JMFC. As regards the criminal history, four more cases have been registered against the applicant and he has been falsely implicated in those



cases. He is ready and willing to abide by all the conditions which may be imposed by the Court. He is permanent resident of District Vidisha (M.P.) and there is no possibility of his absconsion or tampering with prosecution case. Conclusion of trial will take time. On these premises, learned counsel prays for bail.

- 4. *Per contra,* learned counsel for the State opposed the bail application on the ground of criminal history of applicant and prayed to dismiss this bail application.
- 5. Heard learned counsel for the parties and perused the case diary.
- 6. Considering the submissions advanced by learned counsel for the parties and the facts and circumstances of the case, but without expressing any opinion on merits of the case, this application is **allowed with certain stringent condition** and it is directed that the applicant be released on bail on furnishing a personal bond in the sum of Rs.1,00,000/- (Rupees One Lac Only) with a solvent surety in the like amount to the satisfaction of the trial Court/committal Court.
- 7. This order will remain operative subject to compliance of the following conditions by the applicants:-
- i) The applicant will comply with all the terms and conditions of the bond executed by him;
- ii) The applicant will cooperate in the investigation/trial, as the case may be;
- iii) The applicant will not indulge himself/themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them/him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
 - iv) The applicant will not commit any other offence or will not repeat the



3 MCRC-10589-2025 offence in future. In case, if he is found involved in the offence of same nature, this bail order shall stand cancelled automatically without further reference to the Bench.

- v) The applicant will not seek unnecessary adjournments during the trial;
- vi) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be; and
- vii) The applicant shall mark his presence before the concerned Police Station once in a fortnight till conclusion of the trial.
 - 8. Copy of this order be sent to the trial Court concerned for compliance. Certified copy as per rules.

(RAJENDRA KUMAR VANI) JUDGE

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